

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/68(KB)2022  
IA(I.B.C)/701(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 10<sup>TH</sup> APRIL 2024**

IN THE MATTER OF	ORICLEAN PRIVATE LIMITED VS G R POLYFILM PVT LTD
UNDER SECTION	IBC UNDER SEC 7

**Appearance (via video conferencing/physically)**

Mr. Nikunj Berlia, Adv. ] For the RP  
Mr. S. Bose, Adv. ]

**ORDER**

1. Ld. Counsel appearing on behalf of RP present.
2. Two plans have been received for consideration by the CoC.
3. **IA(I.B.C)/701(KB)2024:**
  - a. This IA has been filed by Applicant/RP under Section 12(2) of the Insolvency and Bankruptcy Code, 2016 ("IB Code") read with rule 11 of the National Company Law Tribunal Rules, 2016 ("NCLT Rules") seeking for following reliefs: -
    - i. *to extend the period of the corporate insolvency resolution process of the corporate debtor by a further period of 90 days, beyond 180 days from 3<sup>rd</sup> February to 3<sup>rd</sup> May, 2024;*
  - b. The reason for extension is mentioned in page nos. 4 & 5 of this application and we are satisfied with it.
  - c. This IA is accompanied by an affidavit of Applicant/RP at page no. 8 of the said application.

**d.** Accordingly, this **IA(I.B.C)/701(KB)2024** is **allowed** and **disposed of** to the extent mentioned above.

4. List the main CP for further consideration on **17.05.2024** has already posted.

**D. Arvind**  
**Member (Technical)**

**Bidisha Banerjee**  
**Member (Judicial)**